

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.144/2007

Wednesday, March 07, 2007

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Pankunny V.
Cook, Jawahar Navodaya Vidyalaya,
Pandakkal, Mahe ... **Applicant**

By Advocate Mr.P.V.Mohanan

V/s.

- 1 The Commissioner, Navodaya & 3 ors
HQ No.A-28, Kailas Colony,
New Delhi
- 2 The Deputy Director
Navodaya Vidyalaya Samithi, Hyderabad-26
- 3 The Principal
Jawahar Navodaya Vidyalaya, Pandakkal, Mahe
- 4 The Principal
Jawahar Navodaya Vidyalaya,
Periya, Kasaragod ... **Respondents**

By Advocate Ms.Reshmi for Mr.M.K.Damodaran

The application having been heard on 7.3.2007 the Tribunal delivered the following on the same day:

Hon'ble Mr.N.Ramakrishnan, Judicial Member

(ORDER)

After the argument, the learned counsel for applicant admits that the Ernakulam Bench of CAT does not have jurisdiction to adjudicate his application and the proper forum would be the Chennai Bench of CAT. Counsel for applicant requests that he be given a fifteen days time to approach the Chennai Bench for the same.



2. The petitioner had filed an OP WP(C) 3033/2007/J praying for a stay against his termination in pursuance of Ex.P9 in that WP (A9 i this OA). Such a stay was granted for one month by the High Court's order dated 5/2/2007. Subsequently, on his seeking permission to withdraw the Writ Petition, the Hon. High Court granted permission vide order dated 26/2/2007.

3. In these circumstances, we permit the applicant to move the Chennai Bench of the CAT within the period mentioned above. With this direction, the OA is disposed of.

4. Meanwhile, if the order of termination (vide A9) has not taken effect so far, the respondents may not give effect to the order for another 15 days or till such time he approaches the Chennai Bench of this Tribunal, whichever is earlier.

5. With this direction, the OA is dismissed. No costs.


GEORGE PARACKEN
JUDICIAL MEMBER


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

abp